

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. †2672**

**TO BE ANSWERED ON THE 09<sup>TH</sup> JULY, 2019/ ASHADHA 18, 1941 (SAKA)**

**IMPLEMENTATION OF CITIZENSHIP AMENDMENT BILL**

**†2672. SHRI P.P. CHAUDHARY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government proposes to introduce Citizenship Amendment Bill (CAB) with a view to give protection to the religious minorities harassed in neighbouring countries;**

**(b) if so, the details of the steps taken in this regard;**

**(c) if not, the reasons therefor; and**

**(d) the details of harassed migrants belonging to religious minorities granted Indian Citizenship during each of the last five years?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (c): The Citizenship (Amendment) Bill was introduced in Lok Sabha in 2016 and was referred to a Joint Committee of Parliament. The Joint Committee presented its report to Parliament on 07.01.2019. The Citizenship (Amendment) Bill, 2019 was considered and passed in Lok Sabha on 08.01.2019. The Bill was pending for consideration of Rajya Sabha. Consequent to dissolution of 16<sup>th</sup> Lok Sabha, the Bill has lapsed.**

**(d): Many legal migrants belonging to six minority communities from Afghanistan, Bangladesh and Pakistan have acquired citizenship of India as per the provisions of The Citizenship Act, 1955 and rules made thereunder on becoming eligible for the same. For speedy disposal of their citizenship applications, Central Government, in December, 2016, has delegated its power to grant citizenship by registration under Section 5 and by naturalisation under Section 6 of the Citizenship Act, 1955 to the Collectors of 16 districts in 7 States and Secretary (Home) of these 7 States where most of these migrants are residing.**

**As per data available, 2447 legal migrants belonging to six identified minority communities from the above 3 countries have been granted Indian citizenship by Collectors of 16 Districts and Secretary (Home) of 7 States.**

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